

LIR No. 3353/16

Ashok Kumar Mishra vs Trehun sons HP Gas

04.07.2020

Present:-

None for the workman

Sh. Shashwat Singh, AR of the management alongwith

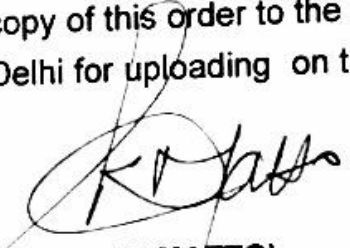
~~Cdr. Retd.~~ ^{S.K.} Kapil Kumar Trehun, proprietor of the management.

The matter is fixed for today for hearing final arguments through video conference.

Notices to the ARs of the parties were issued through whatsapp, but, despite of service through whatsapp, the Id. AR of the workman did not appear through video conference. He has telephonically informed to the Reader posted in this court that today he is out of station, so, he is unable to argue on the matter through video conference.

Accordingly, matter is ordered to be listed in the enblocked date for hearing final arguments on 05.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 2818/16

Brijkishore Yadav vs Prime Cables Industries

04.07.2020

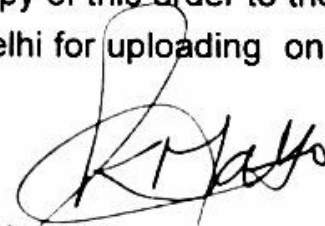
Present:- Sh. Sanjay Sharma, AR for the workman.
Sh. Sanjay Kumar, AR for the management.

The matter is fixed for today for hearing further final arguments through video conference.

Further arguments have been heard through video conference.

Matter stands adjourned for order on 13.07.2020 at 4:00 PM through video conference.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.07.2020.



LIR No. 3577/16

Sant Ram vs Trehun Sons

04.07.2020

Present:-

None for the workman

Sh. Shashwat Singh, AR of the management alongwith

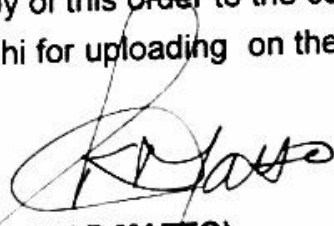
~~Gdr. Beld~~^{SA} Kapil Kumar Trehun, proprietor of the management.

The matter is fixed for today for hearing final arguments through video conference.

Notices to the ARs of the parties were issued through whatsapp, but, despite of service through whatsapp, the Id. AR of the workman did not appear through video conference. He has telephonically informed to the Reader posted in this court that today he is out of station, so, he is unable to argue on the matter through video conference.

Accordingly, matter is ordered to be listed in the enblocked date for hearing final arguments on 05.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

No. 1718/16

Poolandev Dubey vs Superware Speedeks Novelteez

04.07.2020

Present:-

Sh. Anil Rajput, AR of the workman.

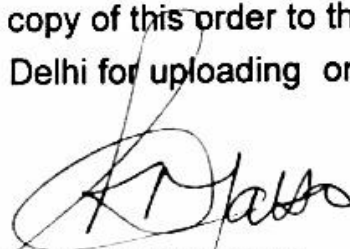
Sh. M.K. Dwivedi, AR of the management.

The matter is fixed for today for hearing final arguments through video conference.

Notices to the ARs of the parties were issued through whatsapp. Today, Id. AR of the workman has submitted that he is suffering from fever, so, he is unable to argue on the matter and seeks adjournment.

In the interest of justice, matter stands adjourned for hearing final arguments in the enblocked date on 05.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.07.2020.

LID No. 181/16

Ram Chander vs Rajdhani College

04.07.2020

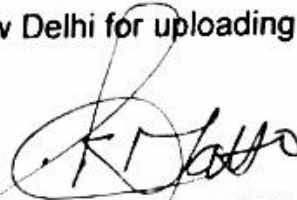
Present:- None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties in view of spreading of the pandemic COVID-19. Ahlmad posted in this court has told to the court that telephone number of AR of the management was not available on the record, therefore, the notices to the ARs for the parties, to advance arguments through video conference, could not be issued.

5.8.2020 Accordingly, matter is ordered to be listed in the enblocked date i.e. 5.08.2020 for hearing final arguments.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LID No. 182/16

Mangal Singh vs Rajdhani College

04.07.2020

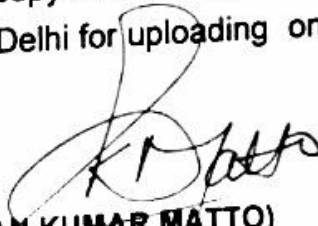
Present:- None for the parties.

The matter is fixed for today for hearing final arguments.

Today, no one has appeared on behalf of any of the parties in view of spreading of the pandemic COVID-19. Ahlmad posted in this court has told to the court that telephone number of AR of the management was not available on the record, therefore, the notices to the ARs for the parties, to advance arguments through video conference, could not be issued.

5.8.2020
Accordingly, matter is ordered to be listed in the enblocked date i.e. 05.08.2020 for hearing final arguments.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.07.2020.

LIR No. 6780/16

Sajivan vs Superware Speedeks Novelteez

04.07.2020

Present:- Sh.Anil Rajput, AR of the workman.
Sh. M.K. Dwivedi, AR of the managment.

The matter is fixed for today for hearing final arguments through video conference.

Notices to the ARs of the parties were issued through whatsapp. Today, Id. AR of the workman has submitted that he is suffering from fever, so, he is unable to argue on the matter and seeks adjournment.

In the interest of justice, matter stands adjourned for hearing final arguments in the enblocked date on 05.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rause Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.07.2020.**



**REDMI NOTE 5 PRO
MI DUAL CAMERA**

LIT No. 3727/18

Lalleshwar Singh vs M/s G4S Secure Solutions India Pvt. Ltd.

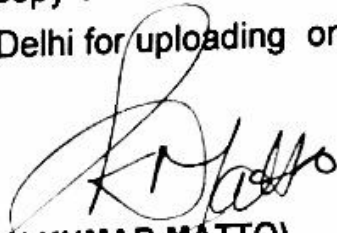
04.07.2020

Present:-

None for the parties.

Matter is listed for framing of issues, but, the Ahlmad posted in this court has apprised to the court that contact numbers of both the ARs of the parties were not available on record, so, the notices to the ARs of the parties, to participate the proceedings through video conference could not be issued. Accordingly, the matter is ordered to be listed on the enblock date i.e. 05.08.2020 for framing of issues.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
04.07.2020.